

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Customs Appeal No. 86970 of 2013

(Arising out of Order-in-Appeal No. BR/66/Th-I/2013 dated
23.01.2013 passed by the Commissioner(Appeals), Central Excise,
Mumbai Zone I)

M/s. Vigneshwar Export Ltd.

.....Appellant

E-2, Shree Arihant compound,
Thane Bhiwandi Road,
Village Kalher, Bhiwandi, Thane

Vs.

Commissioner of Central Excise, Thane I

.....Respondent

4th floor, Navprabhat chambers, Ranade Road
Dadar (W), Mumbai

APPEARANCE:

None for the appellant
Shri Ranjan Kumar, AC(AR) for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: 85531/2025

DATE OF HEARING: 07-04-2025
DATE OF DECISION : 07-04-2025

Per: Coram

It is seen from the records that appellant has not been represented on the last several occasions of listing for disposal and despite several adjournments having been granted.

2. It would appear that appellant is no longer interested in pursuing the appeal. Accordingly, the appeal is dismissed in default for non-prosecution.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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